

AND BROADCASTING be pleased to state:

(a) the schemes with Government National Film Development Corporation (NFDC) to assist people to construct picture theatres in various area;

(b) the response to the schemes; and

(c) steps proposed to be taken to popularise the schemes?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI VASANT SATHE): (a) According to the scheme formulated by the National Film Development Corporation for financing of Cinema Theatres in the country, loans ranging from Rs. 1 lakh in rural areas to Rs. 7.50 lakhs in urban areas can be sanctioned which are repayable in 5 years. The Corporation has option on 50 per cent of the playing time.

(b) Since the introduction of the scheme in August, 1979 by the erstwhile Film Finance Corporation, 38 loan applications have been sanctioned.

(c) The scheme has been given wide publicity through Press, TV and A.I.R. etc. The details of the scheme have also been circulated to the important associations of the Film Industry as also to the State Film/Theatre Corporations.

Demand for Tar by Tamil Nadu and Andhra Pradesh

3820. SHRI N. SOUNDARAJAN: Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) what is the amount of tar demanded by the Governments of Tamil Nadu and Andhra Pradesh during the year 1980-81;

(b) how much was allotted for each State; and

(c) if less for Tamil Nadu, what are the reasons therefor?

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI P. C. SETHI): (a) The Government of Tamil Nadu had made a request to this Ministry for the allotment of 1,50,000 metric tonnes (MT) of bitumen (referred to as tar in the question) to the State during 1980-81. No such request was received from the Government of Andhra Pradesh.

(b) The allocation of bitumen to Tamil Nadu for the year 1980-81 was 62,500 MT and 58,300 MT for Andhra Pradesh.

(c) The allotment is based on the availability of the product and past usage by the State.

Absorption of workers of Sadriadih Colliery on nationalisation

3821. SHRI R. P. SARANGI: Will the Minister of ENERGY be pleased to state:

(a) when the Sadriadih Colliery (Dhanbad) was nationalised;

(b) whether about five thousand workers of this colliery have been absorbed by the Bharat Coking Coal Limited in the collieries under its control; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI VIKRAM MAHAJAN): (a) to (c). No coal mine in the name and style of Sadriadih Colliery existed at the time of nationalisation of coal mines and therefore, question of taking over the same by the Government did not arise. However, Sudriadih mine, P.O. Nudkharkee owned by Sunda Sham-lal, was nationalised *vide* Coal Mines (Nationalisation) Act, 1973.

Employment to surplus employees of Farakka Barrage Project in Super Thermal Powers Project at Farakka

3822. SHRI ZAINAL ABEDIN: Will the Minister of ENERGY be pleased to state:

(a) whether his Ministry have issued any directions to the National